## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

**PETITION NUMBER** 

: TCP/263/ (IB)/2017

NAME OF THE PETITIONER(S)

: RAMESH ASSOCIATES PVT LTD

NAME OF THE RESPONDENT(S)

: SABARI INN PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1) R. Hardhin

For Petitioner

P. VEL

IRP

## **ORDER**

IRP in person present who was appointed vide order dated 19.07.2017. Counsel for Operational Creditor also present. Earlier the IRP raised his concern that the Operational Creditor did not co-operate by giving the expenses for making public announcement and his fees. Today, the IRP submitted that now the Petitioner is cooperating and he has paid Rs.94,800/- for making public announcement and other expenses. Therefore, the IRP is directed to carry out the assignment as per the order dated 19.07.2017. In view of this, we extend the time period of IRP till the RP is appointed. The IRP is directed to make public announcement within three days and to constitute the committee of the creditors thereafter at the earliest and to submit report to this Bench.

S. VIJAYARAGHAVAN)

MEMBER (TECHNICAL)

ghk

(CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL)